ITEM NO.13 COURT NO.13 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 148959/2022 in Criminal Appeal No(s). 974/2022

SACHIN **Appellant(s)**

VERSUS

THE STATE OF UTTAR PRADESH **Respondent(s)**

(IA No. 148959/2022 - GRANT OF BAIL)

Date : 25-01-2023 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s) **Mr. S.S. Kulshrestha, Sr. Adv.**
Mr. Danish Zubair Khan, AOR

For Respondent(s) **Mr. Sarvesh Singh Baghel, AOR**
Mr. Akshay Saxena, Adv.

UPON hearing the counsel the court made the following
O R D E R

We have heard learned counsel for the parties.

Undisputedly,the appellant is in incarceration for a period of more than 11 years including the period of remission and the appeal is of the year 2022 and there is no likelihood of the appeal being heard soon.

In such circumstances, we are inclined to release the appellant on bail.

Accordingly, the appellant is directed to be

Signature Not Verified
Digitally signed by GEETA AHUJA
Date: 2023.01.25 16:52:30 IST
Reason:

released on bail subject to such terms and conditions as may be deem fit and proper to be imposed by the trial Court.

IA 148959/2022 stands allowed accordingly.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master